

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This the **21st** day of **MAY 2018**.

ORIGINAL APPLICATION NO. 970 OF 2013

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MR. R. RAMANUJAM, MEMBER (A).

1. Smt. Sunita Devi Aged about 40 years, Wife of Munna Singh (Missing Employee) R/o – Tikari, Post Office – Ahmadpur Asrauli, District- Kaushambi (U.P.).

.....Applicant

VER S U S

1. Union of India through The General Manager, Northern Railway, Headquarters Office, Baroda House, New Delhi.
2. The General Manager, Northern Railway, Headquarters Office, Baroda House, New Delhi.
3. The Divisional Railway Manager, Northern Railway, DRM Office, State Entry Road, New Delhi.

.....Respondents

Advocate for the Applicant : Shri S S Sharma
Shri Ravi Sharma

Advocate for the Respondents : Shri Anil Kumar

O R D E R

(Delivered By Hon'ble Mr. Sanjeev Kaushik, Member-J)

The present Original Application has been filed by the applicant seeking for quashing of the order dated 31.03.2010 (Annexure A-1).

2. After arguing the matter for sometime, Shri S S Sharma, learned counsel for the applicant seeks the indulgence of this Court that the applicant may be permitted to submit a representation along with documentations to the respondents showing that her husband is missing

w.e.f., 22.09.2000 or she will obtain a decree from the Civil Court that her husband is missing. Thereafter, learned counsel for the applicant submitted that if the applicant submits such a representation, then the respondents be directed to consider her claim as per the Railway Board Circulars and grant her family pension, appointment on compassionate ground and payment of all settlement dues of her husband.

3. Shri Anil Kumar, learned counsel for the respondents did not dispute any fact and prayed that the respondents be granted four weeks time so that the issue can be settled.

4. Considering the ad-idem between the parties, the OA is disposed of with a direction that, if the applicant submits representation as noticed above, then the respondents shall decide the same by passing a reasoned and speaking order within a period of four weeks from the date of filing of the representation.

5. Accordingly, the OA is disposed of. No order as to costs.

(R. RAMANUJAM)
MEMBER-A

(SANJEEV KAUSHIK)
MEMBER-J

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